

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Dated : This the 07th day of February 2019

Original Application No. 330/00109 of 2019

Hon'ble Ms. Ajanta Dayalan, Member – A
Hon'ble Mr. Rakesh Sagar Jain, Member – J

Ajay Kumar Agarwal, S/o Late Kailash Narain, R/o Village and Post – Irich, District Jhansi.

. . . Applicant

By Adv : Shri Ashish Srivastava

V E R S U S

1. Union of India through its Secretary / DG (Post), Department of Post, Ministry of Communication, Dak Bhawan, Sanshad Marg, New Delhi.
2. Post Master General, Agra Region, Agra.
3. Senior Superintendent of Post Offices, Jhansi Division, Jhansi.
4. The Senior Post Master, Jhansi Division, Jhansi.

. . . Respondents

By Adv: Shri L.P. Tiwari

O R D E R

By Hon'ble Ms. Ajanta Dayalan, Member – A

Heard Shri Ashish Srivastava, learned counsel for the applicant and Shri L.P. Tiwari, learned counsel for the respondents.

2. Learned counsel for the applicant states that the services of the applicant as GDS were terminated vide order dated 19.01.2017. On his filing the OA before this Tribunal, the Tribunal vide order dated 14.07.2017 ordered for reinstatement alongwith payment of arrears of TRCA. This order was upheld by Hon'ble High Court in Writ Petition preferred by the respondents' department. Accordingly, the department vide order dated 06.12.2018 reinstated the applicant as GDS. Earlier to his termination, the

applicant had passed the examination of MTS and was declared successful vide order dated 14.11.2016 (Annexure A-1).

3. The limited prayer of the applicant is that the applicant be considered for posting as MTS for which he has already cleared the examination and fulfills all the eligibility conditions.

4. Considering the limited prayer of the applicant, we direct the competent authority amongst the respondents to consider the applicant for posting against MTS post in case he fulfills all the eligibility conditions and posts are available, as per rules. This exercise may be done within a period of one month from the date of receipt of certified copy of this order.

5. It is made clear that we have not expressed any opinion on the merits of the case.

6. The OA is disposed of accordingly. No costs.

(Rakesh Sagar Jain)
Member (J)

(Ajanta Dayalan)
Member (A)

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